

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 322**  
**(IB)-486(PB)/2018**

**IN THE MATTER OF:**

Usha Devi ..... Applicant/petitioner  
Vs.  
Praveer Construction Pvt. Ltd. .... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016(CIRP)**

**Order delivered on 24.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the petitioner: Mr. Deepak Dahiya, Adv.  
For the Respondent Ms. Sarita Kanwar, Adv.  
Mr. Rohit Oberoi Counsel for Mrs. Kusum Khurana Creditor  
Mr. Mrinendra Singh, Adv. for Mr. Vimal Jetha, Ms. Hemlata  
Soni & Mr. Shrikanth Soni  
MR. Ravindra Kumar Singh & Mr. S.S. Shekhawat, Adv.  
For the RP Mr. Rakesh Kumar, Ms. Chetna Bisht, Ms. Preet Kashyap  
& Mr. Ashvini Khattar, Adv.

**ORDER**

**CA-1241(PB)/2018**

Reply to the application be filed for review has not been placed on the judicial file as the registry has raised objection.

List all the applications on 04.02.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**